

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : **94/MP/2021**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions for installation of optical ground wire on the 400 kV Kurukshetra-Malerkotla Transmission Line established under the Northern Region System Strengthening Scheme XXXI(b).

Date of Hearing : 10.3.2022

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri A.K Goyal, Member
Shri P.K Singh, Member

Petitioner : Central Transmission Utility of India Ltd. (CTUIL)

Respondents : Sekura NRSS XXXI(B) Transmission Ltd.(NTL)

Parties present : Shri M. G. Ramachandran, Senior Advocate, SECI
Ms. Suparana Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Shri Shubham Arya, Advocate, NTL
Ms. Poorva Saigal Advocate, NTL
Shri Ravi Nair Advocate, NTL
Ms. Shikha Sood Advocate, NTL
Shri Arijit Maitra, Advocate, R-7 to 12
Shri Neeraj Verma, NTL
Shri Vijyanand Semletty, NTL
Shri Vivek Karthikeyan, NTL
Shri Prateek Rai, NTL
Shri Mohd. Shahzeb, CTUIL
Shri A.P. Gangadharan, CTUIL
Shri Vishal Singh, CTUIL

Record of Proceedings

The matter was called out for virtual hearing

2. The learned counsel for CTUIL submitted that pursuant to the directions of the Commission vide Record of Proceeding (RoP) dated 25.6.2021, the Petitioner has



impleaded all the transmission licensees implementing transmission projects under the TBCB route as Respondents in the instant petition and has accordingly filed amended 'memo of parties' dated 8.3.2022. She further submitted that the Minutes of Meeting dated 14.7.2021 between CTUIL, NTL and PGCIL regarding installation of OPGW on 400 kV Kurukshetra-Malerkotla Transmission Line by PGCIL has also been placed on record. There are divergent opinions with respect to implementation, ownership, maintenance and operation of OPGW between the transmission licensee and CTUIL and therefore more deliberations may be required for reconciliation on the issues.

3. The Commission directed CTUIL to hold further meeting(s) with the transmission licensees and come out with a suitable proposal for smooth and proper adjudication of the issues involved. The Commission further directed CTUIL to apprise the Commission once the proposal is finalized and the accordingly the petition will be listed for hearing.

4. Shri Arijit Maitra, Advocate, appearing on behalf of some of the respondents submitted that his clients have not been impleaded as party by CTUIL. In response, the learned counsel for CTUIL clarified that the parties represented by him have been impleaded as Respondent No. 7 to 12 in the instant petition. The Commission directed the transmission licensee to approach CTUIL if they have not been impleaded as respondents.

5. The Commission further directed the Petitioner submit the following information on affidavit by 29.3.2022 with a copy to the Respondents, who may file their comments/reply by 10.4.2022.

- a) List of transmission assets along with transmission licensee's name wherein this replacement of earth wire/ old OPGW is planned.
- b) Any other issues being faced by CTU related to modifications required to be carried out in TBCB assets keeping in view the integrated nature of ISTS.

6. The Petition shall be listed for hearing in due course for which a separate notice will be issued.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Legal)

